

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:106  
ANSWERED ON:23.11.2005  
MULTI- STOREYED BUILDINGS  
Sarvey Shri Sathyanarayana

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) whether there is an enormous growth of multi-storeyed buildings for commercial and residential purposes;
- (b) if so, the details of parameters in terms of their safety, stability and durability particularly in the wake of the recent earth-quakes;
- (c) whether the Government is having any proper check on such buildings; and
- (d) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF URBAN DEVELOPMENT AND CULTURE ( SHRI S. JAIPAL REDDY )

(a): Yes, Sir.

(b)to(d): Construction activity, including those for multi-storeyed buildings is a State subject. It must adhere to the provisions of structural safety as given in the building bye-laws of the respective States / Urban Local Bodies. Beside this, various provisions contained in relevant Indian standards/codes are required to be followed for safety, stability and durability of such buildings. A list of related Indian standards are given below:-

- I. IS 456:2000 - Code of Practice for plain and reinforced concrete
- II. IS 800:1984 - Code of Practice for General Construction in Steel
- III. IS 1893:1984 - Criteria for Earthquake Resistant Design of Structures
- IV. IS 4326:1993 - Code of Practice for Earthquake Resistant Design and Construction of Buildings
- V. IS 13920:1993 - Ductile detailing of Reinforced Concrete Structures subjected to Seismic Forces - Code of Practice
- VI. National Building Code of India:

While sanctioning any construction project, the State authorities are expected to examine all the technical details of the projects vis-a-vis the above specifications / codes before according necessary sanction for the same.

A model Town & Country Planning Legislation, Zoning Regulation, Development Control and Building Regulation / Bye-laws for Safety against Natural Hazards have been prepared by an Expert Committee constituted by Ministry of Home Affairs. All the States have been advised to amend their respective Acts / Bye-laws / Regulations so that construction activities are regulated with respect to safety against earthquake hazards.

In so far as Delhi is concerned, Clause-18 of Part-III of Unified Building Bye-laws, which prescribes standards for structural safety and services, was amended by this Ministry vide Notification dated 21.3.2001 to make them conform to the latest provisions in the list of Indian standards for earthquake protection. Apart from this, a sub-clause was inserted under Clause 6.2.9 making it mandatory to submit a certificate signed by the owner, architect and structural engineer at the time of submitting of building plans for obtaining building permission as well as at the time of obtaining completion certificate to the effect that requirement stipulated under Clause-18 have been duly incorporated in the design of the building and the construction has been carried out accordingly.

In respect of Central Public Works Department (CPWD), all buildings designed and built by it comply with the parameters laid down in the codes published by the Bureau of Indian Standards.